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കേരള സർക്കാർ
Government of Kerala
2020



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 9 } Vol. IX }	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2020 ആഗസ്റ്റ് 18 18th August 2020 1196 ചിങ്ങം 2 2nd Chingam 1196 1942 ശ്രാവണം 27 27th Sravana 1942	നമ്പർ } No. } 33
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PART IV

Private Advertisements and Miscellaneous Notifications

TABLE

Sl. No.	Class of registered persons	Tax Period	Date extended
(1)	(2)	(3)	(4)
1	Taxpayers having an aggregate turnover of up to rupees 5 crores in the preceding financial year	February, 2020	30th day of June, 2020
		March, 2020	3rd day of July, 2020
		April, 2020	6th day of July, 2020
		May, 2020	12th day of September, 2020
		June, 2020	23rd day of September, 2020
		July, 2020	27th day of September, 2020

This notification shall be deemed to have come into force on the 30th day of June, 2020.

(2)

[No. 9/2020-STATE TAX]

No. CT/4/2020-C1. *Thiruvananthapuram, 24th July 2020.*

In exercise of the powers conferred by section 168 of the Kerala State Goods and Services Tax Act, 2017 (20 of 2017), read with sub-rule (5) of rule 61 of the Kerala Goods and Services Tax Rules, 2017 (hereafter in this notification referred to as the said Rules), the Commissioner, on the recommendations of the council, hereby makes the following further amendments in the notification No. 5/2020-State Tax dated the 30th March, 2020, published in the Kerala Gazette No. 23, Volume IX, Part IV, dated the 9th June, 2020, namely:—

In the said notification, in the first paragraph, after the third proviso, the following provisos shall be inserted, namely:—

“Provided also that, for taxpayers having an aggregate turnover of up to rupees five crore rupees in the previous financial year, the return in FORM GSTR-3B of the said rules for the month of August, 2020 shall be furnished electronically through the common portal, on or before the 1st day of October, 2020.”.

ANAND SINGH IAS,
Commissioner.

SREE SANKARACHARYA UNIVERSITY OF SANSKRIT, KALADY

(A Statutory Educational Institution Constituted by Government of Kerala)

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NOTIFICATION

No. Acd. B1/16180/SSUS/2018. *14th July 2020.*

In exercise of powers conferred under Section 40 of the Sree Sankaracharya University of Sanskrit Act, 1994, the Chancellor of the Sree Sankaracharya University of Sanskrit, Kalady has been pleased to give assent vide Order No. GS6-2904/2019, dated 4-10-2019 to amend Statute 7, Chapter VI of Sree Sankaracharya University of Sanskrit Statutes, 1997, to enable despatch of agenda paper through electronic media in place of existing Statute to give effect as read as below. This is notified for information.

Sree Sankaracharya University of Sanskrit Statutes, 1997

Chapter VI

Academic Council

Statute 7. Despatch of agenda paper.—Not less than fifteen days before the date of an ordinary meeting, the Registrar shall send by post or through electronic media to every member a preliminary agenda paper specifying the date, the place and hour of the meeting and business to be brought before the meeting:

Provided that the Vice Chancellor may bring any business which in his opinion is urgent before any meeting with shorter notice or without placing the same on the agenda paper.

DR. GOPALAKRISHNAN M. B.
Registrar.